

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.52 of 2016**

(Reference : DFR No.1264 of 2015)

Dated : 11<sup>th</sup> May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**EID Parry (India) Ltd.**

**... Appellant(s)**

**Versus**

**Hubli Electricity Supply Co. Ltd. & Ors.**

**...Respondent(s)**

Counsel for the Appellant : Mr. Anantha Narayana M.G.  
Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Ms. Pankhuri Bhardwaj  
Ms. Manasi Kumar

**ORDER**

As per Affidavit of service filed by the Appellant, all the three respondents are duly served. Learned Counsel for Respondent No.1, prays for four weeks time to file counter Affidavit/reply to the appeal memo, though there is no request for seeking time to file reply/counter Affidavit on behalf of remaining two respondents, they are also granted time, as stated above. Rejoinder, be filed within three weeks thereafter.

Post the matter for hearing on **04<sup>th</sup> August, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

*sh/kt*

**( Justice Surendra Kumar )  
Judicial Member**